

24

**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
(2022-23)**

(SEVENTEENTH LOK SABHA)

MINISTRY OF CIVIL AVIATION

**[ACTION TAKEN BY THE GOVERNMENT ON THE
OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THEIR
SEVENTEENTH REPORT (SEVENTEENTH LOK SABHA) ON
'MEASURES UNDERTAKEN TO SECURE REPRESENTATION OF
OBCs IN EMPLOYMENT AND FOR THEIR WELFARE IN AIRPORTS
AUTHORITY OF INDIA (AAI)']**

TWENTY-FOURTH REPORT



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

August, 2023/ Sravana, 1945 (Saka)

TWENTY-FOURTH REPORT

**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
(2022-23)**

(SEVENTEENTH LOK SABHA)

[Action Taken by the Government on the Observations/Recommendations contained in their Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)']

MINISTRY OF CIVIL AVIATION

*Presented to Lok Sabha on 04.08.2023
Laid in Rajya Sabha on 04.08.2023*



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
August, 2023/Sravana, 1945 (Saka)**

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COMPOSITION OF THE COMMITTEE ON WELFARE OF OBCs (2022-23)

SHRI RAJESH VERMA - CHAIRPERSON

MEMBERS

LOK SABHA

2. Shri T. R. Baalu
3. Shri Sanjay Kumar Bandi
4. Shri Chandra Sekhar Bellana
5. Shri Ramesh Bidhuri
6. Shri Dileshwar Kamait
7. Smt. Raksha Nikhil Khadse
8. Dr. Sakshi Ji Swami Maharaj
9. Ms S. Jothi Mani
10. Shri P.C. Mohan
11. Dr. Pritam Gopinath Rao Munde
12. Shri Rodmal Nagar
13. Shri Balak Nath
14. Shri Ajay Nishad
15. Shri Parbhatbhai Savabhai Patel
16. Shri Chunni Lal Sahu
17. Shri Chandra Sekhar Sahu
18. Shri Kumbakudi Sudhakaran
19. Shri Ashok Kumar Yadav
20. Shri Shyam Singh Yadav

RAJYA SABHA

21. Shri Dineshchandra J. Anavadiya
22. Smt. Geeta *alias* Chandraprabha
23. Shri Rajendra Gehlot
24. Shri Narayana Koragappa
25. Shri Jugalsinh Lokhandwala
26. Shri Subhas Chandra Bose Pilli
27. Shri Sakaldeep Rajbhar
28. Shri Ram Nath Thakur
29. Shri Harnath Singh Yadav
30. Shri Shambhu Sharan Patel

SECRETARIAT

- | | |
|-----------------------|--------------------|
| 1. Dr. Sanjeev Sharma | - Joint Secretary |
| 2. Shri Maheshwar | - Director |
| 3. Smt. Neena Juneja | - Deputy Secretary |

INTRODUCTION

I, the Chairperson, Committee on Welfare of Other Backward Classes (2022-23) having been authorised by the Committee to present the Report on their behalf, present this Twenty-Fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to the Ministry of Civil Aviation.

2. The Seventeenth Report was presented to Lok Sabha on 21st December, 2022. The Report was also laid on the Table of Rajya Sabha on the same day.

3. The replies of the Government to all the Observations/Recommendations contained in the Report were received on 06th March, 2023.

4. The replies of the Government were examined and the Draft Action Taken Report was considered and adopted by the Committee at their sitting held on 02nd August, 2023.

5. An analysis of the action taken by the Government on the Observations/Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee is given in Appendix-II.

6. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in Chapter-I of the Report.

NEW DELHI
2 August, 2023
|| Sravana, 1945 (Saka)

RAJESH VERMA,
Chairperson,
Committee on Welfare of OBCs

CHAPTER -1

REPORT

This Report of the Committee on Welfare of Other Backward Classes deals with the action taken by the Government on the Observations/Recommendations contained in their Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to the Ministry of Civil Aviation.

2. The Seventeenth Report (Seventeenth Lok Sabha) of the Committee was presented to Lok Sabha on 21st December, 2022. The Report was also laid on the Table of Rajya Sabha on the same day. The Report contained 7 Observations/Recommendations. Action Taken Replies in respect of all the Observations/Recommendations contained in the Report have been received from the Government. These have been examined and categorised as follows:

- (i) Observations/Recommendations which have been accepted by the Government:
- | | |
|--|-------------------------|
| Recommendation Sl. Nos. 2, 4, 5, 6 and 7 | (Total-5)
Chapter-II |
|--|-------------------------|
- (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's replies:
- | | |
|------------------------------|----------------------------|
| Recommendation Sl. No. -NIL- | (Total-NIL)
Chapter-III |
|------------------------------|----------------------------|
- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:
- | | |
|--------------------------------|-------------------------|
| Recommendation Sl. No. 1 and 3 | (Total-2)
Chapter-IV |
|--------------------------------|-------------------------|
- (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited:
- | | |
|-----------------------------|---------------------------|
| Recommendation Sl. No. NIL- | (Total- NIL)
Chapter-V |
|-----------------------------|---------------------------|

3. The Committee desire, that further Action Taken Notes on the Observations/Recommendations contained in Chapter-I of the Report should be furnished to the Committee within three months of the presentation of this Report.

4. The Committee will now deal with the action taken by the Government on some of the Observations/Recommendations made in their Sixteenth Report in the succeeding paragraphs.

REPRESENTATION OF OBCs IN BOARD OF DIRECTORS

Recommendation Sl. No. 1

5. The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Board of Directors of Airports Authority of India (AAI) consists of ten Directors including the Chairman and Managing Directors, 03 whole time Directors, 02 part-time Directors (Government nominee), 03 part time non-official Directors and one ex-officio member. The Committee express its concern that there is no representation of OBC category in the Board of Directors of AAI. The Committee were informed that the appointments made at the Board Level were being done by Central Government in conformity with the guidelines issued by Department of Personnel and Training (DoPT) and Department of Public Enterprises (DPE) from time to time. However, the Committee are not convinced with the reply of the Ministry and would like to draw the attention of the Ministry to DPE OM No.2(18)2011 - GM dated 18 April, 2011 which refers to the 216th Report of the Departmental Related Parliamentary Standing Committee on Industry wherein it is mentioned *inter-alia* that "if persons from the categories of SCs, STs and OBCs and Women come forward with fulfilling the criteria, they should be given preference". The Committee, therefore, recommend that the Ministry take up the matter at

appropriate level to ensure representation of OBC category in the Board of Directors of Airports Authority of India."

REPLY OF THE GOVERNMENT

6. The Ministry of Civil Aviation in their action taken reply have stated as under:-
"The composition of the Board of Directors of AAI is as per Section 3 of the Airports Authority of India Act, 1994 (as amended from time to time). Section 3(5) of the Act provides that the Chairperson and the members shall be chosen from the among persons who have special knowledge and experience in air transport of any other transport services, industry, commercial or financial matter or administration and from among persons who are capable of representing organizations of workers and consumers. Accordingly, the appointments to the Board Level posts are made in conformity to the Guidelines issued by the Department of Personnel & Training (DoPT) and Department of Public Enterprises (DPE) from time to time. Presently the Board has representation of two women including one belonging to SC category. Another two Members are each from SC and ST."

7. **The Committee note that appointments to the Board of Directors in AAI are made in conformity to the guidelines issued by Department of Personnel & Training (DoPT) and Department of Public Enterprises (DPE) from time to time. The Committee is happy to note that the Board has representation of two women including one belonging to SC category. Another two Members are each from SC & ST. Taking note of the fact that there is no OBC official on the Board of Directors in Airports Authority of India, the Committee once again desire that as per Department of Public Enterprises (DPE) norms and**

OM No. 2(18)2011-GM dt. 18th April, 2022, efforts should be made to appoint an officer from OBC category on the Board of Directors.

VACANCIES IN GROUP-D

Recommendation Sl. No. 3

8. The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee note that as on 01.05.2022, the percentage of OBC employees in Group 'D' was 14.50% which is much below the prescribed 27% for OBCs in employment. The Committee were informed that in the year 1996, in order to implement the Hon'ble Supreme Court order regarding regularization of contractual employees, more than 3000 contractual employees were regularized in AAI in Group-D cadres w.e.f. 06.12.1996, without considering their caste category. Currently, 735 of Group- D employees exist on roll of AAI, out of which 50.34% belongs to SC category for the reason that most of the erstwhile contractual employees, whose service were regularised, were from the Housekeeping cadre and most of them are still in service. After implementation of aforesaid order, there is no further recruitment in Group D. The Committee, however, desire that the matter may be taken up at the highest level to ensure OBC representation in Group 'D' cadre at the stipulated level of 27% by filling up the backlog of vacancies in AAI and desire that the same may be monitored at the highest level."

REPLY OF THE GOVERNMENT

9. The Ministry of Civil Aviation in their action taken reply have stated as under:-
"A large number of surplus manpower returned to AAI in year 2009, on privatization of Delhi and Mumbai Airports. Further, the man power

requirement diminished on coming up of Greenfield airport at Hyderabad and Bangalore. Therefore, no recruitment has been done in Group D cadres since 2013, on account of reduced requirement of employees due to privatization of Delhi and Mumbai and Greenfield Airports.

Further, consequent upon policy of Govt. of India, for further private participation in existing Airports of AAI, another six AAI Airports in year 2020 and 2021 have been transitioned to PPP mode of Operation. And as per the terms of agreement with concessionaire, the employee posted at these Airports will have option to join the PPP Airport Operator or return to AAI. On their return to AAI, they would be redeployed at other AAI managed airports, thereby there are likelihood of excess of manpower strength in AAI.

In view of the above, it would not be feasible to reinstate the recruitment in Group D cadres."

10. The Committee have been informed that no recruitment has been done in Group 'D' cadres since 2013 on account of reduced requirement of employees due to privatization of Delhi, Mumbai and Green Field Airports. As per the policy of Government, private participation has taken place in six airports in the year 2020 and 2021 and have been transitioned to PPP mode of operations. The employees posted in these airports would have the option to join PPP airport operators or return to AAI. The Ministry has expressed likelihood of excess manpower in AAI. Taking note of the above, the Committee desire that the Ministry may take up an exercise to ascertain the strength of Group 'D' employees now available in AAI. The Committee may be informed of the facts in this regard.

CHAPTER-II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

RESERVATION IN GROUP A, B, C AND D POSTS FOR OBCs

Recommendation (Sl. No. 2)

2.1 The Committee in their Sixteenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee note that as on 1.5.2022 there were 16076 employees in the Airports Authority of India. Of these, only 4088 employees belonged to OBC category constituting just 25.43% of the total number of employees. The Committee further note that as on 01.05.2022 the representation of OBCs in Group 'A' cadre was 22.23%, in Group 'B' 29.06%, in Group 'C' 35.21% and in Group 'D' cadre was 14.50% in AAI. Regarding shortfall of 5% in Group A positions, the Committee were not satisfied with the reply of the Ministry that, direct recruitment (induction) in Executive Cadres is conducted primarily at E1 level and E3 level (for 25% posts) wherein currently the OBC representation was 36.25% and 32.04%, respectively, which would result in improving the OBC representation at higher levels in hierarchy on promotion of these officials from induction levels to achieve the required level of OBC representation. The Committee desire that efforts should be made for reaching the stipulated 27% OBC reservation in Group 'A' posts in a time bound manner and ensure that the overall representation of OBCs does not fall short of the mandated 27% at any given point of time. The Committee recommend that the Ministry may consider initiating special recruitment drives to fill the backlog of vacancies in group 'A' posts."

REPLY OF THE GOVERNMENT

2.2 The Ministry of Civil Aviation in their action taken reply have stated as under:

"Currently, there are no backlog vacancies in Group-A. AAI inducts employees in Executive cadres through Direct Recruitment at following Induction Levels:

- Jr. Executive (E- 1) -Level – Group B
- Manager (E 3) - Level – Group A

As per AAI Recruitment and Promotion Regulations- 2020, Direct Recruitment at E-3 level / Group-A is conducted for 25% of posts and remaining 75% of posts are filled through DPC amongst Asstt. Manager (E2) level. Also, the Direct Recruitment at E3 level in a major cadre of ATC is not conducted since the desired relevant experience of ATC controller is not available in the job market and thus, the posts allocated to DR quota are being filled internally.

The filling up vacancies arising at regular intervals, at higher level at Group A posts, on account of promotion, coupled with future recruitment(s) in E-3 level, would result in narrowing down the gap of shortfall of OBCs in Group-A posts, in phased manner, to achieve the prescribed percentage applicable for OBCs."

(Ministry of Civil Aviation O.M. No.AV-32013/1/2022-AAI dated 06.03.2023)

OBC EMPLOYEES WELFARE ASSOCIATION

Recommendation (SI No. 4)

2.3 The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee note that as on date there is no exclusive representative Association of OBC employees in AAI, however, AAI has stated that an intimation has been received from officials belonging to OBC category that they have initiated process of formation of OBC Employees Association. The Committee desired that OBC Employees Welfare Association be formed at the earliest, as such Associations provide a platform for grievance redressal of the employees."

REPLY OF THE GOVERNMENT

2.4 The Ministry of Civil Aviation in their action taken reply have stated as under:

"A communication has been received from the office bearers of AAI OBC Employees Welfare Association regarding Registration Certificate issued by the Office of Registrar of Societies, South East District, New Delhi. The suggestion of the Committee to work in coordination with the Association for redressal of grievances of OBC employees has been noted."

(Ministry of Civil Aviation O.M. No.AV-32013/1/2022-AAI dated 06.03.2023)

REDRESSAL OF GRIEVANCES AND APPOINTMENT OF LIAISON OFFICERS

Recommendation (SI No. 5)

2.5 The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee note that there have been no complaints received from Other Backward Class employees during the last two years. The grievances of employees are addressed as per the existing guidelines/policy in Airports Authority of India. As such, since there was no separate/exclusive representative Association of OBC employees in AAI, the employees address their grievances directly to the authority concerned. The existing Liaison Officers for OBCs have been designated as nodal officer for redressal of grievances for OBC employees. The Committee also note that the Liaison Officers had been changed prior to the evidence meeting of AAI held on 31.05.2022. As per DoPT OM No. 42011/18/96 Estt. (Res.) dated 06.03.1997, there should be a separate Liaison Officer for looking after matters relating to the reservation of OBC category. Therefore, the Committee desire that Liaison Officer nominated for looking after matters relating to reservation for OBCs should belong to OBC category only. The Ministry of Civil Aviation may ensure strict compliance of aforesaid OM by AAI."

REPLY OF THE GOVERNMENT

2.6 The Ministry of Civil Aviation in their action taken reply have stated as under:

"The Liaison Officers for OBCs appointed at CHQ and Regional Headquarters belongs to OBC Category, as detailed hereunder:

Sl.	Liaison Officer	Region
1.	Smt. Taji EC, GM (LM)	CHQ
2.	Shri Rakesh Kumar Yadav, JGM (CNS)	Northern
3.	Smt. KM Noorjahan, JGM (E-E)	Western
4.	Shri D. Ghosh, JGM (HR)	Western
5.	Shri Anand Singh Rawat, DGM (HR)	Northern
6.	Shri C Thambithrai, (HR)	Southern"

(Ministry of Civil Aviation O.M. No.AV-32013/1/2022-AAI dated 06.03.2023)

CORPORATE SOCIAL RESPONSIBILITY

Recommendation (SI No. 6)

2.7 The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee have been informed that Airports Authority of India (AAI) has been a socially responsible enterprise, taking a lead to serve the society and is committed to enhance the quality of life of people from marginalized sections of the society, especially those people who reside in proximity to the Airports. As per the Government of India's mandate, AAI has been implementing CSR schemes since 2014 and schemes worth Rs.380.26 crore have been implemented. Out of these projects of worth Rs.32.66 crore (8.6%) are in aspirational districts. AAI has contributed Rs.74.5 crore (19.6%) to general funds of Government of India viz., PM Cares Fund, Swachh Bharat Kosh, Armed Forces Flag Day Fund, Clean Ganga Projects. Apart from this, AAI under CSR has contributed Rs.136.62 crore (35.92%) to the common health requirement in Government and private owned hospitals (Tata Memorial Hospital) by contributing for machines, infrastructure facilities, etc. where vulnerable population including OBCs are expected to be largely benefitted. The Committee are happy to note that AAI is working for the development of society particularly marginalised sections. AAI has been taking up CSR projects activities in the vicinity of Airports across India based on needs and availability of funds, however, bifurcation of funds for welfare activities of OBCs has not been specified. The Committee desire that AAI may by their own volition earmark funds for development of marginalised sections of society under CSR."

REPLY OF THE GOVERNMENT

2.8 The Ministry of Civil Aviation in their action taken reply have stated as under:

The funds are allocated as per directives of DPE/Govt. policy on CSR. However, AAI under its CSR initiatives runs welfare programmes for marginalized communities. The suggestion of the Committee is noted for future compliance also.

(Ministry of Civil Aviation O.M. No.AV-32013/1/2022-AAI dated 06.03.2023)

OBC CERTIFICATE OF CANDIDATES SEEKING EMPLOYMENT IN AAI

Recommendation Sl. No. 7

2.9 The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee have been informed that AAI accepts OBC certificates of candidates seeking employment in AAI as per DoPT guidelines which provide the prescribed format that is to be submitted by OBC (NCL) candidates for seeking appointment to posts and services under the Government of India. There are no guidelines regarding language of the certificate to be submitted. However, it is informed that in case a candidate submits OBC (NCL) certificate in any scheduled language, the same is also considered, provided it is in the prescribed format. The Committee appreciates that AAI accepts OBC certificates in scheduled languages while recruiting candidates. The Committee recommends that DoPT circulate guidelines to be followed by all Ministries/Departments and PSUs thereunder regarding acceptance of OBC caste certificates in scheduled languages. The Committee desire that approved format of OBC certificates in all scheduled languages be circulated

alongwith necessary guidelines for maintaining uniformity in pattern of caste certificates and also to make available digital copy of OBCs certificate online to verify the authenticity of such certificates by the recruiting organisations."

REPLY OF THE GOVERNMENT

- 2.10 The Ministry of Civil Aviation in their action taken reply have stated as under:-
- "The DoPT has informed that they have circulated a letter no. 43011/2/2022-Estt. (Res-I) dated 13th April, 2023 to Chief Secretaries of all States and UTs regarding the recommendation of the Committee. It is informed that in addition to the official language, the State/ UT Governments issue a caste/community certificate for SC/ST/OBC in any of the scheduled languages in the prescribed format. Further, it is requested that the State/UT Governments may make efforts to make available a digital copy of the such certificates online to verify their authenticity by the recruiting organizations."

(Ministry of Civil Aviation O.M. No.AV-32013/1/2022-AAI dated 06.03.2023)

CHAPTER-III

**OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT
DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES**

-NIL-

CHAPTER-IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

REPRESENTATION OF OBCs IN BOARD OF DIRECTORS

Recommendation Sl. No. 1

4.1. The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Board of Directors of Airports Authority of India (AAI) consists of ten Directors including the Chairman and Managing Directors, 03 whole time Directors, 02 part-time Directors (Government nominee), 03 part time non-official Directors and one ex-officio member. The Committee express its concern that there is no representation of OBC category in the Board of Directors of AAI. The Committee were informed that the appointments made at the Board Level were being done by Central Government in conformity with the guidelines issued by Department of Personnel and Training (DoPT) and Department of Public Enterprises (DPE) from time to time. However, the Committee are not convinced with the reply of the Ministry and would like to draw the attention of the Ministry to DPE OM No.2(18)2011 - GM dated 18 April, 2011 which refers to the 216th Report of the Departmental Related Parliamentary Standing Committee on Industry wherein it is mentioned *inter-alia* that "if persons from the categories of SCs, STs and OBCs and Women come forward with fulfilling the criteria, they should be given preference". The Committee, therefore, recommend that the Ministry take up the matter at appropriate level to ensure representation of OBC category in the Board of Directors of Airports Authority of India."

REPLY OF THE GOVERNMENT

- 4.2 The Ministry of Civil Aviation in their action taken reply have stated as under:-
- "The composition of the Board of Directors of AAI is as per Section 3 of the Airports Authority of India Act, 1994 (as amended from time to time). Section 3(5) of the Act provides that the Chairperson and the members shall be chosen from the among persons who have special knowledge and experience in air transport of any other transport services, industry, commercial or financial matter or administration and from among persons who are capable of representing organizations of workers and consumers. Accordingly, the appointments to the Board Level posts are made in conformity to the Guidelines issued by the Department of Personnel & Training (DoPT) and Department of Public Enterprises (DPE) from time to time. Presently the Board has representation of two women including one belonging to SC category. Another two Members are each from SC and ST."

(Ministry of Civil Aviation O.M. No.AV-32013/1/2022-AAI dated 06.03.2023)

Comments of the Committee

(Please see para 7 of Chapter I of the Report)

VACANCIES IN GROUP-D

Recommendation SI. No. 3

- 4.3 The Committee in their Seventeenth Report (Seventeenth Lok Sabha) had recommended as under:

"The Committee note that as on 01.05.2022, the percentage of OBC employees in Group 'D' was 14.50% which is much below the prescribed

27% for OBCs in employment. The Committee were informed that in the year 1996, in order to implement the Hon'ble Supreme Court order regarding regularization of contractual employees, more than 3000 contractual employees were regularized in AAI in Group-D cadres w.e.f. 06.12.1996, without considering their caste category. Currently, 735 of Group- D employees exist on roll of AAI, out of which 50.34% belongs to SC category for the reason that most of the erstwhile contractual employees, whose service were regularised, were from the Housekeeping cadre and most of them are still in service. After implementation of aforesaid order, there is no further recruitment in Group D. The Committee, however, desire that the matter may be taken up at the highest level to ensure OBC representation in Group 'D' cadre at the stipulated level of 27% by filling up the backlog of vacancies in AAI and desire that the same may be monitored at the highest level."

REPLY OF THE GOVERNMENT

- 4.4 The Ministry of Civil Aviation in their action taken reply have stated as under:-
"A large number of surplus manpower returned to AAI in year 2009, on privatization of Delhi and Mumbai Airports. Further, the man power requirement diminished on coming up of Greenfield airport at Hyderabad and Bangalore. Therefore, no recruitment has been done in Group D cadres since 2013, on account of reduced requirement of employees due to privatization of Delhi and Mumbai and Greenfield Airports.

Further, consequent upon policy of Govt. of India, for further private participation in existing Airports of AAI, another six AAI Airports in year 2020 and 2021 have been transitioned to PPP mode of Operation. And as per the terms of agreement with concessionaire, the employee posted at these

Airports will have option to join the PPP Airport Operator or return to AAI. On their return to AAI, they would be redeployed at other AAI managed airports, thereby there are likelihood of excess of manpower strength in AAI.

In view of the above, it would not be feasible to reinstate the recruitment in Group D cadres."

Comments of the Committee

(Please see para 10 of Chapter I of the Report)

CHAPTER-V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH FINAL
REPLIES OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

NEW DELHI:
2 August, 2023
}} Sravana, 1945 (Saka)

RAJESH VERMA,
Chairperson,
Committee on Welfare of OBCs

AV-32013/1/2022-AAI-MOCA

Annexure

1. J3379/2023

MOST IMMEDIATE

No.AV-32013/1/2022-AAI
Government of India
Ministry of Civil Aviation

'B' Block,
Rajiv Gandhi Bhawan,
Safdarjung Airport,
New Delhi - 110 003.

Dated: 18th May, 2023

OFFICE MEMORANDUM

Subject: Action Taken Report on the observations/recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on welfare of other Backward Class (2022-23) on "Measures undertaken to secure representation on OBCs in employment and their welfare in AAI.

The undersigned is directed to refer to this Ministry's O.M. of even number dated 06.03.2023 on the above cited subject wherein one of the recommendation (Para No.7) regarding acceptance of OBC circular in scheduled languages was forwarded to DoPT for appropriate action.

2. In this regard, DoPT vide their letter No.F.No.43011/2/2022-Estt. (Res.I) dated 13.04.2023 (copy enclosed for ready reference) has circulate the same to Secretaries of all States & Union Territories and the Secretaries of all the Ministries/Departments of the Govt. of India etc.

Encl.: As above.

Signed by Narendra Singh
Date: 18-05-2023 18:53:17

(Narendra Singh)
Deputy Secretary to the Govt. of India
Tel: 24642145

Lok Sabha Secretariat,
(Committee on Welfare of Other Backward Classes)
Parliament House/Annexe,
New Delhi.
{Kind Attn: Shri Maheshwar, Director}

Copy to: Parliament Section, MOCA



File No. AV-32013/1/2022-AAI-MOCA (Computer No. 221184)
2008142/2023/AAI.-MOCA

No.F.No.43011/2/2022-Estt. (Res-I)
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel and Training
ESTT.(Estt. Reservation-I)

North Block, New Delhi
Dated 13 April, 2023

To,

The Secretaries of all States & Union Territories

Subject:- Issue of Caste Certificate Format in Scheduled Languages - regarding.

Sir,

I am directed to say that this Department has issued a letter No. 36036/2/2013-Estt.(Res.), dated 30.05.2014, prescribing a format for OBC caste certificate. All the candidates belonging to OBC community are required to submit the OBC certificate in the aforesaid format.

2. The Committee on the Welfare of Other Backward Classes in its report on "Measures undertaken to Secure Representation of OBCs in employment and their welfare in AAI" has observed that AAI has been accepting OBC certificates in scheduled languages while recruiting candidates belonging to OBC community. The Committee has recommended that DoPT may circulate guidelines to be followed by all Ministries/ Departments and PSUs thereunder regarding acceptance of OBC certificates in scheduled languages. They have also recommended that the digital copy of the OBC certificates may also be made online to verify the authenticity of such certificates by the recruiting organizations.

3. In view of the recommendations of the Committee, it is informed that there may be no objection if, in addition to the official language, the State/ UT Governments issue a caste/community certificate for SC/ST/OBC in any of the scheduled languages in the prescribed format. Further, it is requested that the State/UT Governments may make efforts to make available a digital copy of the such certificates online to verify their authenticity by the recruiting organizations.

4. This issues with the approval of Secretary (P).

Yours faithfully,

(Sign of Authority)
Abhay Kumar

Copy to:-

1. The Secretaries of all the Ministries/Departments of the Govt. of India
2. Department of Financial Services, New Delhi.
3. Department of Public Enterprises, New Delhi.
4. Railway Board, Ministry of Railways, Rail Bhawan, New Delhi.
5. UPSC/SSC/Supreme Court of India/Election Commission of India/Lok Sabha Secretariat/Rajya Sabha Secretariat/Cabinet Secretariat/Prime Minister's Office/President Secretariat/ NITI Aayog
6. The Secretary, National Commission For Scheduled Castes, 5th Floor, Lok Nayak Bhawan, Khan Market, New Delhi-110003.
7. The Secretary, National Commission for Scheduled Tribes, 6th Floor, B Wing, Lok Nayak Bhawan, Khan Market, New Delhi- 110003.
8. The Secretary, National Commission for Backward Classes, Trikoot - 1, Bhikaji Cama Place New Delhi - 110 066.
9. Office of Comptroller and Auditor General of India, 10, Bahadurshah Zafar Marg, New Delhi.
10. Director, ISTM
11. NIC, DoPT with the request to upload the same on the website of the Department.

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COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

(2022-23)

MINUTES OF THE NINTH SITTING OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES (2022-23) HELD ON 02 AUGUST, 2023 IN COMMITTEE ROOM 'D', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hrs. to 1515 hrs.

PRESENT

SHRI RAJESH VERMA - CHAIRPERSON

MEMBERS

LOK SABHA

2. Shri T. R. Baalu
3. Shri Sanjay Kumar Bandi
4. Shri Chandra Sekhar Bellana
5. Shri Ramesh Bidhuri
6. Shri Dileshwar Kamait
7. Smt. Raksha Nikhil Khadse
8. Dr. Sakshi Ji Swami Maharaj
9. Ms. S. Jothi Mani
10. Shri P.C. Mohan
11. Dr. Pritam Gopinath Rao Munde
12. Shri Rodmal Nagar
13. Shri Ajay Nishad
14. Shri Parbhatbhai Savabhai Patel
15. Shri Chunni Lal Sahu
16. Shri Chandra Sekhar Sahu
17. Shri Ashok Kumar Yadav
18. Shri Shyam Singh Yadav

RAJYA SABHA

19. Shri Dineshchandra J. Anavadiya
20. Smt. Geeta *alias* Chandraprabha
21. Shri Rajendra Gehlot
22. Shri Narayana Koragappa
23. Shri Jugalsinh Lokhandwala
25. Shri Subhas Chandra Bose Pilli
25. Shri Sakaldeep Rajbhar.
26. Shri Ram Nath Thakur
27. Shri Harnath Singh Yada V

SECRETARIAT

1. Dr. Sanjeev Sharma — Joint Secretary
2. Shri Maheshwar — Director
3. Smt. Neena Juneja — Deputy Secretary

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee, thereafter, considered the following Reports for adoption:-

- a) Draft Action Taken Report on the observations/recommendations contained in the Fifteenth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to Ministry of Finance (Department of Financial Services);
- b) Draft Action Taken Report on the observations/recommendations contained in the Sixteenth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Gas Authority of India Limited (GAIL)' pertaining to Ministry of Petroleum and Natural Gas;
- c) Draft Action Taken Report on the observations/recommendations contained in the Seventeenth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to Ministry of Civil Aviation; and

d) Draft Action Taken Report on the observations/recommendations contained in the Eighteenth Report (17th Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in BSNL and MTNL' pertaining to Ministry of Communications (Department of Telecommunications).

3. The Committee adopted the aforesaid draft Reports after a brief discussion and authorized the Chairperson to finalize and present/lay the same to both the Houses of Parliament.

The Committee then adjourned



APPENDIX II

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE
OBSERVATIONS/RECOMMENDATIONS CONTAINED IN THE SEVENTEENTH REPORT
OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES.

(SEVENTEENTH LOK SABHA)

(Refer Para 5 of Introduction)

(i)	Total No. of Observations/Recommendations:	7
(ii)	Observations/Recommendations of the Committee which have been accepted by the Government:	
	Recommendation Sl. Nos. 2, 4, 5, 6 & 7	Total: 5
		Percentage 71.42%
(iii)	Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government:	
	-NIL-	Total: 0
		Percentage 0%
(iv)	Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:	
	Recommendation Sl. Nos. 1 and 3	Total: 2
		Percentage 28.57%
(v)	Observations/Recommendations in respect of which final replies of the Government are still awaited:	
	-NIL-	Total: 0
		Percentage 0%

